

introduce, as recommended by the Central Pay Commission, some provision for the grant of gratuity and pension to the family in the event of the death of a Government servant. The new rules provide for death-cum-retirement gratuities and family pensions but the rates of ordinary retiring pensions have been reduced.

(b) this question does not arise at present in view of (a) above.

RAILWAY PROJECTS IN MYSORE

43. SHRI B. P. BASAPPA SHETTY : Will the Minister for RAILWAYS be pleased to state :

(a) how many railway projects for Mysore are under consideration of Government ;

(b) since when these projects are pending consideration ; and

(c) whether Kadur-Chikmagalore-Mangalore Line is also included in the list of these projects ?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN) : (a) Two.

(b) One since 1948 and the other since a few months ago.

(c) The reply is in the negative.

OVER-TIME WORK BY RAILWAY EMPLOYEES ON DARJEELING HIMALAYAN SECTION

44. SHRI S. N. MAZUMDAR : Will the Minister for RAILWAYS be pleased to state :

(a) whether it is a fact that a large number of the Railway employees in the Darjeeling Himalayan Section of the North-Eastern Railway do not get payment for overtime work in proper time ;

(b) whether it is a fact that many retired Railway employees in the said section have not received payment of Gratuity and Provident Fund after 2 or 3 years of their retirement ;

(c) whether it is a fact that some such employees had to file suits in order to get their claims settled and that some such suits are still pending ; and

(d) what steps Government propose to take to remedy this state of affairs ?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN) : (a) and (b). Certain cases of delay have been brought to the notice of the Board and are under investigation.

(c) A number of cases under the Payment of Wages Act have been filed by staff before the Deputy Commissioner, Darjeeling. Those that have been decided have gone in favour of the Administration.

(d) Special measures have been taken to dispose of pending cases and to prevent a recurrence of the present position.

PAPERS LAID ON THE TABLE

DELHI ROAD TRANSPORT AUTHORITY ACT, 1950

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN) : Sir, I lay on the Table a copy of each of the following papers under sub-section (3) of section 38 of the Delhi Road Transport Authority Act, 1950 :—

- (i) Balance Sheet of the Delhi Road Transport Authority for the year 1950-51 together with details of its Capital.
- (ii) Profit and Loss Account of the Delhi Road Transport Authority for the year 1950-51.
- (iii) Financial Review by the General Manager, Delhi Transport Service, on the accounts for the year 1950-51.

(iv) Audit Report on the Annual Accounts of the Delhi Road Transport Authority for the year 1950-51 together with the reply of the General Manager, Delhi Transport Service, and the Supplementary Report of the Accountant General, Food, Rehabilitation and Supply. [Placed in the Library. See No. P-85/52.]

MINISTRY OF LABOUR NOTIFICATIONS

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI) : Sir, I lay on the Table a copy of each of the following papers under sub-section (2) of section 7 of the Employee's Provident Funds Act, 1952 :

- (i) Ministry of Labour Notification No. PF-509 (34), dated the 4th November 1952.
- (ii) Ministry of Labour Notification No. PF-523 (3), dated the 10th November 1952.
- (iii) Ministry of Labour Notification No. PF-523 (4), dated the 26th November 1952. [Placed in the Library. See No. P-89/52.]

THE HINDU MARRIAGE AND DIVORCE BILL, 1952

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS) : Mr. Chairman, I move for leave to introduce a Bill to amend and codify the law relating to marriage and divorce among Hindus.

MR. CHAIRMAN : The question is :

That leave be granted to introduce a Bill to amend and codify the law relating to marriage and divorce among Hindus.

The motion was adopted.

SHRI C. C. BISWAS : Sir, I introduce the Bill.

THE ABDUCTED PERSONS (RECOVERY AND RESTORATION) AMENDMENT BILL, 1952

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI A. K. CHANDA) : Sir, I move for leave to introduce a Bill further to amend the Abducted Persons (Recovery and Restoration) Act, 1949.

MR. CHAIRMAN : The question is :

That leave be granted to introduce a Bill further to amend the Abducted Persons (Recovery and Restoration) Act, 1949.

The motion was adopted.

SHRI A. K. CHANDA : Sir, I introduce the Bill.

PRESENTATION OF REPORT OF SELECT COMMITTEE

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA) : Sir, I beg to present the Report of the Select Committee on the Bill further to amend the Cantonments Act, 1924.

MR. CHAIRMAN : The Select Committee's Report is presented.

THE INDUSTRIAL FINANCE CORPORATION (AMENDMENT) BILL, 1952—continued.

MR. CHAIRMAN : We pass on now to the Industrial Finance Corporation (Amendment) Bill, 1952—the second stage of clause by clause consideration. Clause 2.

SHRI P. SUNDARAYYA (Madras) : Sir, I beg to move :

That at page 1, line 7, for the words "or in shipping" the words "or in shipping or for the purposes of developing village industries on a co-operative basis" be substituted.

Sir, my amendment says that the Industrial Finance Corporation should give loans to small scale industries—village industries—which could be